

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11-07-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

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**IN THE MATTER OF : Mallur Siddeswara Spinning Pvt Ltd**

**PETITION NUMBER : CP(IB)/316(CHE)/2021**

**APPLICATION NUMBER : a) IA(IBC)/1524(CHE)/2024  
b) IA(IBC)/558(CHE)/2024**

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**ORDER**

**IA(IBC)/1524(CHE)/2024**

Ld. Counsel Ms. Manjula Devi for the Applicant in IA(IBC)/1524(CHE)/2024.

Ld. Counsel Ms. Deepa Mariappan for R4. Mr. Mallur Siddeswara is present in person.

Copy of the Application served to R4. Let the Application be served on the other Respondents.

Reply be filed within two weeks.

Rejoinder, if any, be filed within a week thereafter.

List the application for hearing on **23.07.2024**.

**IA(IBC)/558(CHE)/2024**

Ld. Counsel Ms. Monica Chopra for the Applicant. Ld. Counsel Ms. Deepa Mariappan for the RP.

Case heard. Parties made submissions.

Contd ... 2

In this case the Applicant has sought admission of the entire claim of Operational Creditor along with the interest. The Respondent RP in the reply dated 21.03.2024 stated that the Applicant's claim has been considered during the CIRP process and in accordance with the approved resolution plan, 6.13% of payment has been made to the Applicant namely sum of Rs.1,26,452/- by the SRA. Therefore under the law there is no other claim admissible or payable after the Corporate Debtor has been handed over to the SRA and plan has been approved by this Tribunal. We do not find any merit in the Application filed by the Applicant. Therefore **IA(IBC)/558(CHE)/2024 is dismissed and disposed off.**

Sd/-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Sd/-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk